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CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD.

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Misc. Application No. _____ of 1987.
(for condonation of delay in filing the
main Application)

in

Registration C.A.No. 59 of 1987.

Mohd. Ibrahim . . vs. . Sr. Supdt. Posts, Pratapgarh
and another.

Hon'ble Justice Shri G.Ramanujam, Vice Chairman.

Hon'ble Shri Ajay Johri, A.M.

(by Hon. G.Ramanujam, V.C.)

Since the application filed under Section 19 of the Administrative Tribunals Act, 1985 (hereinafter referred to as the main Application) was prima facie barred by time, the applicant has filed this application for condonation of the delay in filing the main application.

The delay in filing the main Application is of about three months. This delay is sought to be explained on the ground that the applicant suddenly fell ill and he was suffering from heart attack between the period 11.4.1986 and 23.1.1987 as has been certified by the Doctor who attended ^{on} ~~upon~~ him. According to the applicant it is because of his serious heart ailment that

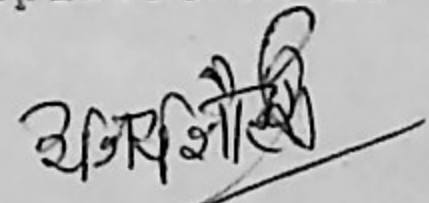
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he could not meet the counsel and instruct him to file the application before the Tribunal in time. Though learned counsel for the respondents is resisting the application, we have no reason to doubt the medical certificate produced by the applicant along with this application. We are of the view that the applicant was prevented from filing the main Application in time because of his serious illness as ~~shown~~ ^{certified by the concerned doctor} in the medical certificate.

This application is, therefore, allowed and the delay in filing the main Application is condoned.



Vice Chairman.
February 17, 1987.
R.Pr./



Member (A).